

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ASTM SKILLS PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	ASTM SKILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/04/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74920MH2008PTC180738
5.	Address of the registered office and principal office (if any) of corporate debtor	45, Chimbai Road, Behind St. Andrews Church, Off Hill Road, Bandra (West), Mumbai, Maharashtra, India, 400050.
6.	Date of closure of Insolvency Resolution Process	06/08/2024
7.	Liquidation commencement date of Corporate Debtor	06/08/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prashant Jain Registration No. IBBI/IPA-001/IP-P01368/2018-2019/12131
9.	Address and e-mail of the liquidator, as registered with the Board	Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709 Email id: ipprashantjain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C/o : SSARVI Resolution Services LLP Add: B-610, BSEL Techpark, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai – 400703 Website: www.ssarvi.com Email: astm.cirp@gmail.com
11.	Last date for submission of claims	05/09/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench has ordered the commencement of the liquidation of the **ASTM SKILLS PRIVATE LIMITED** on **06/08/2024**.

The stakeholders of **ASTM SKILLS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 05/09/2024, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 08/08/2024

Place: Mumbai

SD/- Mr. Prashant Jain,
Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131,
Liquidator In the matter of ASTM SKILLS PRIVATE LIMITED,
AFA Valid till 24th September, 2024

EUREKA FORBES LIMITED					
Regd. Office : B/182, 701, 7th Floor, Marathon Innova, Off. Ganpatrao Kadam Marg, Lower Pareil, Mumbai - 400013 Maharashtra.					
NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/stolen and the holder(s) of the said securities/ applicant(s) has /have applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities/ should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.					
Folio No.	Name(s) of Holder (s) (and Jt. Holder (s), if any)	Kind of Securities & Face Value	Certificate No.	Distinctive Number (s)	No. of Securities
FKIO 700202	Late Ingrid Margaretha Wadia Ardeshr Rutniji Wadia	Equity Share Rs. 10/- each	486	1738141- 1739415	1275
[Name(s) of holder(s) / Applicant(s)]					
Place Date	Mumbai 8.8.2024	1st Holder - Late Ingrid Margaretha Wadia 2nd Holder - Ardeshr Rutniji Wadia			

HINDALCO INDUSTRIES LIMITED

**Regd. Office : 1st Floor, One Unity Center, Senapati Bapat Marg,
Prabhadevi, Mumbai - 400013**

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misaid and the holder(s) of the said securities/ applicant(s) has/ have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities, should lodge such claim with the Company at its, Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Folio No.	Name(s) of Holder (s) (and Jt. Holder (s), (if any)	Kind of Securities & Face Value	Certificate No.	Distinctive Number (s)	No. of Securities
HCOO 3856	Ingrid Margaretha Philippa Marco Philippa Ardeshir Wadia	Equity Share Re. 1/- each	11050475 22007423	122428331- 122428750 938870317- 938870437	420 121
[Name(s) of holder(s) / Applicant(s)]					
Place : Mumbai Date : 8.8.2024 1st Holder - Ingrid Margaretha Wadia 2nd Holder - Marco Philippa Ardeshir Wadia					

INGERSOLL-RAND (INDIA) LIMITED

Regd. Office : First Floor, Subramanya Arcade,
No. 12/1, Bannerghatta Road, Karnataka 560029, Bengaluru

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misaid and the holder(s) of the said securities/ applicant(s) has / have applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its, Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name(s) of Holder (s) (and Jt. Holder (s), [if any])	Kind of Securities & Face Value	Certificate No.	Distinctive Number (s)	No. of Securities
Marco Philipous Ardeshar Wadia	Equity Share Rs. 10/- each	D10378	7374656 - 73747705	50
		D10379	7374706 - 7374755	50
		D10380	7374756 - 7374805	50
		D10381	7374806 - 7374855	50
		E17326	14590511 - 14590560	50
		E17327	14590561 - 14590610	50
		E17328	14590611 - 14590660	50
		E17329	14590661 - 14590710	50
		E17330	14590711 - 14590760	50
		E17331	14590761 - 14590810	50
		E17332	14590811 - 14590860	50
		E17333	14590861 - 14590910	50
		F35483	29223249 - 29223298	50
		F35484	29223299 - 29223348	50
		F35485	29223349 - 29223398	50
		F35486	29223399 - 29223448	50
		F35487	29223449 - 29223498	50
		F35488	29223499 - 29223548	50
		F35489	29223549 - 29223598	50
		F35490	29223599 - 29223648	50
		F35491	29223649 - 29223698	50
		F35492	29223699 - 29223748	50
		F35493	29223749 - 29223798	50
		F35494	29223799 - 29223848	50
		F35495	29223849 - 29223898	50
		F35496	29223899 - 29223948	50
		F35497	29223949 - 29223998	50
		F35498	29223999 - 29224048	50
Total : 1400				
[Name(s) of holder(s) / Applicant(s)] Marco Philipous Ardeshar Wadia				

Place : Mumbai
Date : 8.8.2024

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF ASTM SKILLS PRIVATE LIMITED		
Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	ASTM SKILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/04/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74920MH2008PTC180738
5.	Address of the registered office and principal office (if any) of corporate debtor	45, Chimbai Road, Behind St. Andrews Church, Off Hill Road, Bandra (West), Mumbai, Maharashtra, India, 400050.
6.	Date of closure of Insolvency Resolution Process	06/08/2024
7.	Liquidation commencement date of Corporate Debtor	06/08/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prashant Jain Registration No. IBBI/PA-001/PIP-01368/2018-2019/12131
9.	Address and e-mail of the liquidator, as registered with the Board	Add: A501, Shanti Heights, Plot No. 2.3.9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai - 400709 Email id: -pprashantjain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C/o: -SSARVI Resolution Services LLP Add: B-610, BSEI, Techpark, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai – 400703 Website: www.ssarvi.com Email: astm_cip@gmail.com
11.	Last date for submission of claims	05/09/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench has ordered the commencement of the liquidation of the **ASTM SKILLS PRIVATE LIMITED** on **06/08/2024**. The stakeholders of **ASTM SKILLS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 05/09/2024, to the liquidator at the address mentioned against Item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 08/08/2024 **SD/- Mr. Prashant Jain,**
Place: Mumbai **Registration No.:** IBBI/PA-001/PIP-01368/2018-2019/12131,
Liquidator In the matter of ASTM SKILLS PRIVATE LIMITED,
AFI Valid till 24th September, 2024

TRENT LTD.				
Regd. Office : Bombay House, 24 Homi Mody Street, Fort, Mumbai, Maharashtra, 400001				
NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misaid and the holder(s) of the said securities/ applicant(s) has/ have applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its, Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.				
Name(s) of Holder (s) (and Jt. Holder (s), if any))	Kind of Securities & Face Value	No. of Securities	Distinctive Number (s)	Certificate No.
Ardeshr Ruttonji Wadia, Marco Philippus Ardeshr Wadia	Equity Share Rs. 1/- each	2160	4082201 - 4084380	4380
[Name(s) of holder(s) / Applicant(s)]				
Place : Mumbai				
Date : 8.8.2024				
1st Holder - Ardeshr Ruttonji Wadia				
2nd Holder - Marco Philippus Ardeshr Wadia				

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, COURT II
COMPANY SCHEME PETITION NO. C.P.(CAA) 128(MB)2024 CONNECTED WITH
COMPANY SCHEME PETITION NO. C.A.(CAA)268(MB)2023

In the matter of Companies Act, 2013 AND In the matter of Petition under Section 230 - 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 AND

In the matter of Scheme of Arrangement in the nature of Merger between

SAMUK HOLDING PVT LTD. CIN: 067120MH1985PT3063431
Registered Office: 1, Floor-Ground, Plot -228, Nariman Point Mumbai, Mumbai City, Maharashtra-400021, India - Petitioner 1 (**Transferor Company**) AND
CHEMICALS INTERNATIONAL (MUMBAI) PVT LTD. CIN: U99999MH2005PT157080
Registered Office: 1 Mittal Chambers, Nariman Point Mumbai, Maharashtra-400021, India - Petitioner 2 (**Transferee Company**) and their respective Shareholders & Creditors.

NOTICE OF HEARING OF THE PETITION

A Joint petition under Sections 230-232 of Companies Act, 2013 seeking sanction to the Scheme of Amalgamation by way of Merger between Samuk Holding Private Limited and Chemicals International (Mumbai) Private Limited was admitted by the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") by an order dated 22nd July, 2024. The said Petition is fixed for final hearing before the Hon'ble NCLT court, on 2nd September, 2024. If any person concerned is desirous of supporting or opposing the said Petition, should send to the Petitioner Companies' Advocates for the Petitioner Companies at their below mentioned address, a notice of his/her intention, not later than two days before the date fixed for hearing of the said petition, the ground of his/her opposition or copy of Affidavit in that behalf should be furnished with such notice. A copy of petition can be obtained from the Advocates for the Petitioner Companies between 10.30 am and 4.30 p.m. on any working day except Saturday but not later than 2 days before the date fixed for hearing of the Petition.

Dated This 7th day of August 2024

Samuk Holding Private Limited : **Chemicals International (Mumbai)**
Tel. No. 022-22882960, **Private Limited: Tel. No. 022-22882961,**
Email: sk.mishra@lipidata.in **Email: mumbai.accounts@lipi.in**

AVP Partners
Advocates For Petitioner Companies
Name of Advocate: **Ativ Patel (Designation : Partner)**
301, Third Floor, Jehangir Building, 133 Matamba Gandhi Road, 8820016676,
Mumbai-400001. Mobile no.: 9820016676.



FORBES & COMPANY LIMITED

CIN: L17110MH1919PLC00028

Registered Office: Forbes Building, Chauranji Rai Marg, Fort, Mumbai 400 001

Tel No: +91 22 6135 8900 Fax: +91 22 6135 8901 Email Id: investor.relations@forbes.co.in

Website: www.forbes.co.in

Notice of 105th Annual General Meeting and E-voting Information

Notice is hereby given that:

- The 105th Annual General Meeting (AGM) of the Members of the Company will be held on Thursday, August 29, 2024 at 3.00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set forth in the Notice dated 2024. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- In accordance with the Ministry of Corporate Affairs (MCA) General Circulars Nos. 20/2020 dated May 5, 2020, No. 09 / 2023 dated September 25, 2023 and Securities and Exchange Board of India (SEBI) Circular Nos. SEBI/HO/CFD/CMD2/CIR/P/2021/111 dated January 15, 2021 and SEBI/HO/CFD/POB-P2/CIR/2023/67 dated October 7, 2023 and all other relevant circulars issued under time to time by MCA and SEBI, permits the holding of AGM of the Company through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2023-24 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on August 07, 2024 through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.
- The Notice of the 105th AGM and Annual Report for Financial Year 2023-24 will also be made available on the Company's website: www.forbes.co.in, and the website of stock exchange where the shares of the Company are listed i.e. www.bseindia.com and on the website of National Securities Depository Limited (NSDL) website: <https://www.evoting.nsdl.com>.
- Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time and the Second Schedule to the Companies Act, 2013, read with the provisions of the Securities and Exchange Board of India (Regulation 44 of the SEBI Listing Regulations, as amended) and the MCA Circulars the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by National Securities Depository Limited (NSDL).
- Any person, who becomes a Member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. August 22, 2024, may obtain the login ID and password by sending a request at evoting@nsdl.com or cs-gst@linkintime.co.in. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
- The Remote e-voting period shall commence on **Monday, August 26, 2024 (9:00 a.m.) (IST) and ends on Wednesday, August 28, 2024 (5.00 p.m.) (IST)** after which voting shall not be allowed. Once the vote on a resolution is cast by the Member by e-voting, he/she shall not be allowed to change it. E-Voting shall also be made available to the 105th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the AGM.
- Members who have cast their vote by remote e-voting prior to the 105th AGM may also attend the 105th AGM but shall not be entitled to vote again at the AGM.
- For the process and manner of e-voting, Members may refer to the instructions in the Notice of 105th AGM and to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com>.
- Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with Link Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at cs-gst@linkintime.co.in or investor.relations@forbes.co.in by sending a duly signed request letter mentioning their Name as registered with the RTA. Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.
- As per the aforesaid MCA Circulars and SEBI Circulars, no physical copies of the Annual Report will be sent to Members, except to those Members who have requested for physical copy of the Annual Report.

For Forbes & Company Limited
Pritesh Javeri
Sd/-

Place: Mumbai,
Date: August 07, 2024

Company Secretary and Compliance Officer



THE COSMOS

CO-OP. BANK LTD

(Multistate Scheduled Bank)

Recovery & Write-off Department, Region - II

Correspondence Address : Horizon Building, 1st Floor, Nanada Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai - 400 028. Phone No. 022- 69476054/57/58

DEMAND NOTICE

NOTICE UNDER RULE 3(1) & UNDER SECTION 12 (3) OF SARAFAESI ACT-2002 TO BE PUBLISHED IN NEWSPAPER WHEN THE SAME IS RETURNED, UNDELIVERED/REFUSED TO ACCEPT & ACKNOWLEDGE

Notice is hereby given that the following Borrowers, Co-Borrowers, Mortgages & Guarantors who have defaulted in their payment of principal and interest of the loan facility obtained by them from The Cosmos Co-Operative Bank Ltd. and the loan has been classified as Non-Performing Assets (N.P.A.). The notices were issued to them under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses, but they have been returned unserved by postal authorities with remarks LEFT/SHIFTED/UNCLAIMED, not acknowledged by Borrowers, Co-Borrowers, Mortgages & Guarantors and as such they are hereby informed by way of this public notice.

Sr. No.	Name of the Borrowers, Co-Borrowers, Mortgages & Guarantors, Loan A/c No. & Branch	Details of Properties	i.Demand Notice Date, ii.NPA Date, iii.Outstanding Amt.(Rs.)
1.	Borrower/Mortgagor:- Mr. Ramashankar Motilal Gupta Co-Borrower/Mortgagor:- Mrs. Maltee Ramashankar Gupta and Guarantors:- 1) Mr. Shivmurti Matadeen Gupta 2) Mr. Rakesh Ramdhani Bind Loan Account No.:- 0478012319 Andheri (West) Branch	All that piece and parcel of property being Residential Flat No.301, Type-A, C-Wing area admeasuring 436 Sq. ft. built-up area i.e. 40.52 Sq. Mtrs. Built area situated on 3rd floor in Building known as Vinayak Dham situated or constructed on the land bearing Gut No.89 Hissa No.3 Part admeasuring 12920 Sq. Mtrs. of thereabouts, situate lying and being at Village Vevor, Taluka and District Palghar 401 404 (Owned by Mrs. Maltee Ramashankar Gupta And Mr. Ramashankar M Gupta)	i. 19.07.2024 ii. 22.08.2023 iii. ₹ 9,19,973.53 (Rupees Nine Lakhs Nineteen Thousand Nine Hundred Seventy Three and Fifty Three Paise Only) plus further Interest @11% p.a. & charges thereon from 25.06.2024
2.	Borrower/Mortgagor :- Mrs. Usha Narendra Dangi Co-Borrower/Mortgagor :- Mr. Narendra Chandrasingh Dangi Guarantors :- 1) Mr. Shivand Shrankar Tadmali & 2) Mr. Virendra Khunnaprasad Gupta Loan Account No.:- 0238012491- Kandivali (West) Branch	All that piece and parcel of property being Residential Flat No.204 in "D"-Wing admeasuring 428.62 Sq. ft. (carpet area) i.e. 39.82 Sq. Mtrs. Carpet area situated on 2nd floor in Building No.5, Type E a residential building known as MUSKAN APARTMENT IN MAHAVER ESTATE construct FSI admeasuring 3099.58 Sq. Mtrs. on land bearing Gut No.662,738,743 to 750,752 753, 846, 847, 849, 848/2, 848/3, 742, 751 lying being and situate at Village – Shirgaon, Taluka and District Palghar , within the area of Sub-Registrar at Palghar (Owned by Mr. Narendra C Dangi and Mrs. Usha N Dangi)	i. 23.07.2024 ii. 22.12.2023 iii. ₹18,87,376.53 (Rupees Eighteen Lakhs Eighty Seven Thousand Three Hundred Seventy Six and Fifty Three Paise Only) plus further Interest @11% p.a. & charges thereon from 24.06.2024.
3.	Borrower/Mortgagor:- Mr. Manzar Hassan Mujaifar Shaikh Guarantor:- Mr. Ifran Ahmed Ansar Khan Loan Account No.:- 02380123356- Kandivali (West) Branch	All that piece and parcel of property being Residential Flat No.202 in "D"-Wing admeasuring 462.63 Sq. ft. (carpet area) i.e. 42.98 Sq. Mtrs. Carpet area situated on 2nd floor in Building No.5, Type E residential building known as MUSKAN APARTMENT IN MAHAVER ESTATE construct FSI admeasuring 3099.58 Sq. Mtrs. on land bearing Gut No.662,738,743 to 750,752 753, 846, 847, 849, 848/2, 848/3, 742, 751 lying being and situate at Village – Shirgaon, Taluka and District Palghar , within the area of Sub-Registrar at Palghar (Owned by Mr. Manzar Hassan Mujaifar Shaikh)	i. 24.07.2024 ii. 26.12.2023 iii. ₹19,03,210.77 (Rupees Nineteen Lakhs Three Thousand Two Hundred Ten and Seventy seven Paise Only) plus further Interest @11% p.a. & charges thereon from 25.06.2024

The steps are being taken for substitute service of notice. The above said Sr. No. 1 to 3 Borrowers, Co-Borrowers, Mortgagors & Guarantors are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken under sub-section (4) of section 13 of Securitisation an Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules thereof. Please Note that under sub-section (13) of the Section 13 of the SARFAESI Act the above said Sr. No. 1 to 3 Borrowers, Co-Borrowers, Mortgagors & Guarantors are barred from transferring and/or dealing with the Secured Asset(s) described above by way of sale, lease or otherwise, without obtaining our prior written consent of The Cosmos Co-op Bank Ltd. and non-compliance of the said provisions of the SARFAESI Act is an offence punishable under Section 29 of the SARFAESI Act.

Date: 08.08.2024
Place : Mumbai

MADHUCON PROJECTS LIMITED

CIN: L74210TG1990PLC011114

Regd. Office : 1-7-70, Jublipura, Khammam-507 003, Telangana.

Extract of Un-Audited Standalone and Consolidated Financial results for the Quarter Ended 30th June, 2024

(Rs. in Lakhs)

Sl. No.	PARTICULARS	STANDALONE				CONSOLIDATED			
		QUARTER ENDED		YEAR ENDED		QUARTER ENDED		YEAR ENDED	
		30.06.2024 Unaudited	31.03.2024 Audited	30.06.2023 Unaudited	31.03.2024 Audited	30.06.2024 Unaudited	31.03.2024 Audited	30.06.2023 Unaudited	31.03.2024 Audited
1	Total Income from Operations	23,510.05	50,436.20	20,418.53	120,566.74	26,244.03	65,761.47	23,015.54	146,515.73
2	Net Profit/(Loss) for the period Before Tax (before Tax, Exceptional and/or Extraordinary Items)	(131.42)	(868.19)	(451.18)	(2,030.45)	(666.76)	(1,291.97)	(2,118.94)	(7,085.77)
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(131.42)	(868.19)	(451.18)	(2,030.45)	(666.76)	(1,291.97)	(2,118.94)	(7,085.77)
4	Net Profit/(Loss) for the period after tax (after and/or Exceptional and/or Extraordinary Items)	(512.12)	(270.12)	(356.12)	(1,026.94)	(1,047.46)	(695.18)	(2,023.88)	(6,074.90)
5	Equity Share Capital	737.95	737.95	737.95	737.95	737.95	737.95	737.95	737.95
6	Earning per share (before extraordinary items) of Rs.1/- each)								
	(a) Basic	(0.69)	(0.37)	(0.48)	(1.39)	(1.30)	0.64	(2.65)	(6.11)
	(b) Diluted	(0.69)	(0.37)	(0.48)	(1.39)	(1.30)	0.64	(2.65)	(6.11)

- Notes :**
- The above Un-Audited Financial Results (Standalone & Consolidated) have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 06th August, 2024.
 - The above is an extract of the detailed format of Quarterly/ Yearly Financial Results (Standalone & Consolidated) for the Quarter ended 30th June, 2024 filed with the Stock Exchanges (NSE & BSE) under Regulations 33 of the SEBI (Listing and other Disclosures Requirements) Regulations, 2015. The full format of the Financial Results (Standalone & Consolidated) is available on the websites of Stock Exchanges (www.bseindia.com, www.nseindia.com) and the same is also available at Company's website : www.madhucon.com.
 - The Company's operations primarily consists of construction-project activities and there are no other reportable segments under Ind AS 108 "Operating Segments".
 - Figures of previous period have been regrouped / rearranged wherever necessary.
 - These financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) as prescribed under section 133 of Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and relevant amendment rules thereafter.
- By Order of the Board

By Order of the Board
For **MADHUCON PROJECTS LIMITED**
Sd/- Sd/-
N. Seethaiah J. Samba Siva Rao
Managing Director Director (F & A)
DIN No. 00784491 DIN: 09526475

PUNCOM PUNJAB COMMUNICATIONS LIMITED			
Regd Office : B-91, Phase VIII, Industrial Area, S A S Nagar (Mohali) -160071 (CIN:L32202PB1981SGC004616) (Web: www.puncom.com)			
UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2024 (Taken on record by the Board in their Meeting held on 7th August, 2024)			
Sr. No.	Particulars	Quarter Ended 30.06.2024 (Unaudited)	(Rs. in Lacs)
		Year Ended 31.03.2024 (Audited)	Quarter Ended 30.06.2023 (Unaudited)
1	Total income from operations	320.95	312.67
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(133.55)	(48.13)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(133.55)	(309.90)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(133.55)	(309.90)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income(after tax))	(132.12)	(339.22)
6	Equity Share Capital (FV Rs.10/-)	1,202.36	1,202.36
7	Reserves (excluding Retention Reserve) as shown in the Audited Balance Sheet of the previous year	-	-
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -		
1. Basic :		(1.11)	(2.58)
2. Diluted :		(1.11)	(2.58)

Place : S. A. S. Nagar
 Dated : August 7, 2024

Managing Director
 CFO

for and on behalf of the Board of Directors

Note: a) The above is an extract of the detailed format of Unaudited Financial Results for the Quarter ended on 30th June, 2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Quarterly Financial Results are available on the Stock Exchange website i.e www.bseindia.com (Security Code : 500346) & on Company's Website i.e www.puncom.com at the following link : <http://www.puncom.com/?tid=82>

SHERVANI INDUSTRIAL SYNDICATE LIMITED									
Regd. Office : Shervani Nagar, Sulem Sarai, Harwara, Prayagraj - 211015									
CIN:L45202UP1948PLC001891									
Tel:- +91-7311128115, Fax:- +91-532-2436928, Website: www.shervaniind.com									
Extract of statement of standalone and consolidated Unaudited Financial Results for the Quarter ended June 30th, 2024 (Rs. In Lakh)									
S. No.	Particulars	Standalone			Consolidated				
		Quarter Ended	Year Ended	Quarter Ended	Quarter Ended	Year Ended	Quarter Ended		
		Unaudited	Audited	Unaudited	Unaudited	Audited	Unaudited		
		30.06.2024	31.03.2024	30.06.2023	30.06.2024	31.03.2024	30.06.2023		
1.	Total Income from operations (Net)	992	14174	7254	1086	14672	7376		
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extra-ordinary Items)	(4)	3259	2020	(11)	3279	2,020		
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extra-ordinary Items)	(4)	3259	2020	16	3374	2,127		
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extra-ordinary Items)	(4)	2975	2,020	16	3085	2,127		
5.	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after tax and other Comprehensive Income (after tax)	21	2,979	2,076	41	3089	2,183		
6.	Equity Share Capital (Face Value Rs. 10/- each)	259	259	272	259	259	272		
7.	Reserves (excluding Revaluation Reserve)	-	8,815	-	-	10,925	-		
8.	Earning per share (of Rs. 10/- each) (in Rs.)								
	Basic:	(0.16)	114.78	74.26	0.61	119.02	78.20		
	Diluted	(0.16)	109.09	74.26	0.61	113.13	78.20		

D-Link®

D-Link (India) Limited

CIN: L72900GA2008PLC005775

Registered office: Plot No. U02B, Verna Industrial Estate, Verna, Goa - 403722. Email: shares@in.dlink.com; Website: <http://www.dlink.co.in>; Tel.: +91-832-2885 800

EXTRACT OF THE STATEMENT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2024

₹ In Lakhs

Sr. No.	Particulars	Standalone				Consolidated			
		Quarter ended		Year ended		Quarter ended		Year ended	
		30.06.2024	31.03.2024	30.06.2023	31.03.2024	30.06.2024	31.03.2024	30.06.2023	31.03.2024
		(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total income from Operations	34,922.70	33,603.23	30,037.63	1,24,036.99	35,125.55	33,822.77	30,262.20	1,24,983.37
2	Net Profit for the period before tax (after Extraordinary items)	3,134.32	3,289.13	2,779.45	12,166.26	3,173.97	3,354.01	2,811.40	12,418.84
3	Net Profit for the period after tax (after Extraordinary items)	2,331.25	2,460.32	2,072.01	9,073.89	2,361.00	2,509.66	2,095.81	9,262.99
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	2,337.36	2,410.12	2,076.33	9,037.89	2,363.19	2,463.95	2,094.55	9,228.41
5	Paid up Equity Share Capital (Face Value ₹ 2/-)	710.10	710.10	710.10	710.10	710.10	710.10	710.10	710.10
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	40,838.58	-	-	-	42,807.39
7	Earnings Per Share (Face value of ₹ 2/- each)								
	Basic & Diluted (*not annualised)	6.57*	6.93*	5.83*	25.56	6.65*	7.07*	5.90*	26.09

Note:

- The above unaudited standalone & consolidated quarterly financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its Meeting held on 6th August 2024. The statutory auditors have expressed an unmodified opinion. The standalone & consolidated quarterly financial results have been prepared in accordance with Ind AS prescribed under Section 133 of the Companies Act, 2013, and other recognised accounting practices and policies and is in compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The Company operates in a single reportable business segment namely networking products.
- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the websites of the Stock Exchanges. The full financial results of the Company are available for investors at www.in.dlink.com, www.nseindia.com and www.bseindia.com.

**For and on behalf of the Board of Directors
of D-LINK (INDIA) LIMITED**

Tushar Sighat
Managing Director & CEO
DIN No. 06984518

Goa, August 06, 2024

चिकटपट्टीच्या कारखान्यात भौषण आग एकाचा मृत्यू! तीन जण गंभीर जखमी

■ बेळगाव

चिकटपट्टी बनविणाऱ्या कारखान्याला शॉर्टसर्किटमुळे आग लागून लाखो रुपयांचे नुकसान झाल्याची घटना काल रात्री नऊच्या सुमारास बेळगावातील



नावगे क्रॉसवरील औद्योगिक वसाहतीत घडली. या आगीत एका कामगाराचा मृत्यू झाला तर तीनजण गंभीर जखमी झाले. इतर १५६ कामगारांना सुखरुप बाहेर करण्यात आले.ही आग आज सकाळपर्यंत धुमसत होती. मृत्युमुखी पडलेल्या दुर्दैवी

कामगाराचे नांव यल्लाप्पा गुंड्यान्नावर (१९) रा. मार्कंडेयनगर बेळगाव असे आहे. तर गंभीर जखमींची नावे मारुती करवेकर (३२), यल्लाप्पा सालगुडे (३५) आणि रणजीत पाटील (३९) अशी आहेत. नावगे क्रॉसवर स्नेहम इंडस्ट्रीज ही चिकटपट्टी बनविण्याची कंपनी आहे. तिथे दिवसा आणि रात्रपाळीतही काम चालते. त्यामुळे नेहमीप्रमाणे मंगळवारी रात्रीही काम सुरु होते. नऊच्या सुमारास शॉर्टसर्किटमुळे अचानक आग लागली. काही वेळातच आगीने रौद्ररुप धारण केले. अग्निशामक दल घटनास्थळी दाखल झाले. रात्री उशिरापर्यंत आग विझविण्याचे काम सुरू होते. आत १६० कामगार कामावर होते. त्यातील १५९ जणांना सुरक्षितपणे बाहेर काढण्यात अग्निशमन दलाला यश आले. मात्र एकाचा या आगीत मृत्यू झाला तर तीनजण गंभीर जखमी झाले. त्यांच्यावर रुग्णालयात उपचार सुरू आहेत.

नागपुरमध्ये अत्तराच्या गोदामाला लागलेल्या आगीत मुलीचा मृत्यू

■ नागपूर

नागपूर शहरातील मुख्य बाजारपेठेतील अत्तराच्या एका गोदामाला लागलेल्या आगीत एका मुलीचा मृत्यू झाला आहे. या आगीत तीन जण गंभीर जखमी झाले असून त्यातील दोघांची प्रकृती चिंताजनक आहे.

नागपूर शहरातील इतवारी परिसरातील खापरपुरा इथे असलेल्या एका अत्तराच्या गोदामाला पहाटेच्या सुमारास आग लागली. हे गोदाम तळमजल्यावर होते तर त्याच्या वरच्या मजल्यावर एक कुटुंब राहात होते. शॉर्टसर्किटमुळे लागलेली ही आग वेगाने पसरली त्यामुळे

वरच्या मजल्यावरील कुटुंब आगीत सापडले. या आगीत या कुटुंबातील एका मुलीचा मृत्यू झाला असून इतर सदस्यांची प्रकृती चिंताजनक आहे. तळमजल्यावर असलेल्या या आगीचा फटका वरच्या मजल्यावर राहणाऱ्या एका कुटुंबाला बसला. अग्निशमन दलाच्या आठ बंबांनी आग नियंत्रणात आणल्याने ती शेजाराच्या गोदामांमध्ये पसरली नाही. या गोडाऊनमध्ये अत्तर व चपला व इतर प्लॅस्टिकच्या वस्तू ठेवण्यात आल्या असल्यामुळे ही आग वेगाने पसरली. जखमींवर रुग्णालयात उपचार सुरू आहेत.

सुळंचे केंद्रीय ग्रामविकास मंत्री शिवराजसिंह चौहान यांना पत्र

■ मुंबई

खासदार सुप्रिया सुळे यांनी केंद्रीय ग्रामविकास मंत्री शिवराजसिंह चौहान यांना पत्र लिहिले आहे. या पत्रात सुप्रिया सुळे यांनी राज्य सरकारच्या वतीने राबविण्यात येणाऱ्या ‘मोदी आवास योजने’साठी निधी उपलब्ध करून देण्याची मागणी केली आहे. या योजनेअंतर्गत ग्रामीण आणि शहरी भागातील ओबीसी समाजाला घरे दिली जातात. यासोबतच मनरेगा अंतर्गत अकुशल कामगारांना दिल्या जाणाऱ्या मजुरीच्या रकमेतही वाढ करण्याची मागणी सुळे यांनी केली आहे.

सुप्रिया यांनी पंतप्रधान गृहनिर्माण योजनेला पत्र लिहिले आहे की, प्रधानमंत्री आवास योजनेच्या अंतर्गत ग्रामीण भागातील

गोरगरीबांना परवडणाऱ्या दरात घरे दिली जातात. यासाठी ग्रामीण भागात दीड लाख तर शहरी भागात अडीच लाख रुपये दिले जातात. परंतु बांधकाम क्षेत्रातील वाढत्या मरणाईमुळे ही रक्कम अपुरी ठरत आहे. परिणामी अनेक पात्र कुटुंबांसाठी ही योजना अपुरी ठरत आहे. या योजनेअंतर्गत ग्रामीण भागात मिळणारी रक्कम किमान तीन लाख रुपयांपर्यंत वाढविण्याची मागणी आहे. यायोजनेसाठी पात्र नागरिकांची संख्या वाढत असताना केंद्र सरकारने योजनेची समीक्षा करून टारगेटमध्ये या प्रमाणात वाढ करणे अपेक्षित आहे. परंतु तसे होताना दिसत नाही. तसेच महाराष्ट्र शासनाने इतर मागासवर्गीय प्रवर्गातील नागरीकांसाठी मोदी आवास योजना सुरू केली आहे. परंतु या योजनेसाठी पुरेसा निधी उपलब्ध नाही. त्यामुळे अनेक पात्र लाभार्थ्यांना याचा लाभ मिळाला नाही.

राज ठाकरे आणि मुख्यमंत्र्यांच्या भेटीत कुठेतरी पाणी मुरते आहे

■ अकोला

मुख्यमंत्री आणि राज ठाकरेंच्या दोन तासांच्या झालेल्या बैठकीत आपल्याविरोधात काही शिजले आहे का, असा प्रश्न विचारत आमदार अमोल मिटकरी यांनी करत मनसेवर टीका केली आहे.

मनसे आणि राष्ट्रवादीचे आमदार अमोल मिटकरी यांच्याकडून आरोप-प्रत्यारोप केले जात असताना काही दिवसांपूर्वी मुख्यमंत्री एकनाथ शिंदे आणि राज ठाकरे यांची भेट झाली, त्यावरून अमोल मिटकरी यांनी मुख्यमंत्र्यांवर आरोप केले आहेत.अमोल मिटकरी म्हणाले की, राज ठाकरे आणि मुख्यमंत्र्यांच्या भेटीमध्ये कुठेतरी पाणी मुरत आहे. अकोला पोलीस कर्णबाळा दुनबळेचा शोध का घेत नाहीत? तुमच्यावर मुख्यमंत्र्यांचा दबाव आहे का? एका आमदारावर हल्ला होतो आणि मुख्यमंत्री साधी विचाराणा करत नाहीत. याचा अर्थ मुख्यमंत्र्यांचे माझ्यावर प्रेम नाही अथवा कमी झाले आहे. मुख्यमंत्री आणि राज ठाकरे यांच्या दोन तासांच्या झालेल्या बैठकीत आपल्या विरोधात काही शिजले आहे का?

अमोल मिटकरी यांचे वक्तव्य

आनंद अडसुळांचे कार्यकर्ते आक्रमक आमदार रवी राणांविरोधात आंदोलन

■ अमरावती

अमरावती जिल्ह्यात आमदार रवी राणा आणि माजी खासदार आनंदराव अडसूळ यांच्यातील वाद जुना आहे. अडसूळ यांनी आपली राज्यपाल पदावर नियुक्ती न झाल्यास नवनीत राणा यांचे जात वैधता प्रकरण पुन्हा बाहेर काढू असा इशारा दिला होता. यावर रवी राणा यांनी अडसूळ यांच्यावर ब्लॅकमेल करत असल्याचा गंभीर आरोप केला आहे. त्यानंतर अडसूळ यांचे कार्यकर्ते आक्रमक झाले असून त्यांनी आज रवी राणा यांच्या विरोधात आंदोलन केले.

मुकल्याच झालेल्या लोकसभा निवडणुकीत भाजपाकडून नवनीत राणा यांना पुन्हा संधी देण्यात आली. त्यासाठी शिवसेनेच्या शिंदे गटाचे माजी खासदार आनंदराव अडसूळ यांना माघार घेण्यास सांगण्यात आले. केंद्रीय गृहमंत्री अमित

शहा यांनी त्यांना राज्यपालपदावर नियुक्त करण्याचे आश्वासन दिले होते. मात्र, राज्यपालांच्या नियुक्तीवेळी आपली वर्षी न लागल्याने अडसूळ नाराज झाले. आपली राज्यपालपदी नियुक्ती न केल्यास नवनीत राणा यांचे जातवैधता प्रकरण बाहेर काढू असा इशारा



अडसूळ यांना उत्तर देताना रवी राणा यांनी त्यांच्यावरच आरोप केले. ते म्हणाले की, लोकसभा निवडणुकीत आनंदराव अडसूळ यांनी नवनीत राणा यांचे काम करणार असल्याचा शब्द दिला होता. पण त्यांनी तो पाळला नाही. नवनीत राणा यांच्या पराभवासाठी त्यांनी संपूर्ण यंत्रणा राबवली. ते आधी आमहाला ब्लॅकमेल करत होते. आता केंद्रीय गृहमंत्री अमित शहा यांना ब्लॅकमेल करत आहेत. त्यांचे मानसिक संतुलन बिघडले आहे. त्यामुळे त्यांना मानसिक उपचाराची गरज आहे.



मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ
कार्यकारी अभियंता/ग-उत्तर विभाग यांचे कार्यालय,
सोनावाला इमारत शॅ.आ. पालव मार्ग, दादर, मुंबई - ४०० ०१४.

ई-निविदा सुचना

Main Portal : <https://mahatenders.gov.in>,
MHADA Portal : <https://mhada.gov.in>

कार्यकारी अभियंता (ग/उत्तर) विभाग, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, म्हाडाचा विभागीय घटक, सोनावाला बिल्डिंग नं.८, शंकर आवाजी पालव मार्ग, दादर (पूर्व), मुंबई ४०००१४, याचेकडे १) मुंबई शहर जिल्हा अंतर्गत Deputy District Registrar यांचेकडे उचित वर्गात नोंदीपकृत असलेल्या म्हाडा नोंदीपकृत पात्र मजूर सहकारी संस्थांकडून एकुण ०२ कामाकरीता बी-१ (Percentage Rate) नमुयातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागविण्यात येत आहेत. निविदा कागदपत्र शासनाच्या संकेत स्थळावर <https://mahatenders.gov.in> उपलब्ध अस्तील. सदर निविदेचे वेळापत्रक निविदा विक्री आणि स्थिकृती दि. ०८/०८/२०२४ रोजी सकाळी १०.३० वाजता सुरु होउन दि. १६/०८/२०२४ रोजी दुपारी ११.३० वाजता बंद होईल. तांत्रिक बोली उघडणे दि. १९/०८/२०२४ रोजी दुपारी १०.३० नंतर सुरू होईल. सक्षम प्राधिकारी यांनी एक किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवले आहेत. अट असलेली निविदा स्विकारली जाणार नाही.

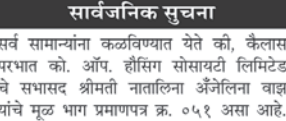
टिप : १ विस्तृत ई-निविदा सुचना उपरोक्त संकेतस्थळावर उपलब्ध असेल.
टिप : २ निविदा सुचनेबाबत शुध्दिपत्रक / बदल असल्यास फक्त संकेतस्थळावर लागण्यात येतील.

CPRO/A/566

म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

Follow us @mhadaofficial

कार्यकारी अभियंता ग/ उत्तर विभाग
मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ



मुंबई झोपडपट्टी सुधार मंडळ

ई-निविदा सुचना

कार्यकारी अभियंता (पश्चिम) विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ) यांचेकडे १) मुंबई शहर जिल्हा अंतर्गत Deputy District Registrar यांचेकडे उचित वर्गात नोंदीपकृत पात्र मजूर सहकारी संस्थांकडून एकुण २४ कामाकरीता बी-१ (Percentage Rate) नमुयातील निविदा ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेत स्थळावर <https://mahatenders.gov.in>, उपलब्ध अस्तील. सदर निविदेचे वेळापत्रक खालीलप्रमाणे आहे.

अ.क्र.	टप्पा	कालावधी	अ.क्र.	टप्पा	कालावधी
१	निविदा विक्री सुरू	०९/०८/२०२४ सकाळी १०.३० वाजता	२	निविदा विक्री बंद	१६/०८/२०२४ सायंकाळी ६.१५ वाजता
३	तांत्रिक बोली उघडण्याचा दिनांक	१९/०८/२०२४ सकाळी १०.३० नंतर	४	आर्थिक बोली उघडण्याचा दिनांक	२१/०८/२०२४ सकाळी १०:३० नंतर

सक्षम प्राधिकारी यांनी एक किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवला आहे. अट असलेली निविदा स्विकारली जाणार नाही.

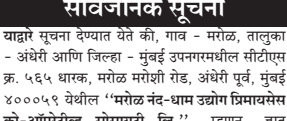
टीप : १. विस्तृत ई-निविदा सुचना उपरोक्त संकेतस्थळावर उपलब्ध असेल.
टीप : २. निविदा सुचनेबाबत शुध्दिपत्रक / बदल असल्यास फक्त संकेतस्थळावर प्रकाशित केले जातील.

CPRO/A/571

म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

Follow us @mhadaofficial

कार्यकारी अभियंता (प).
मुं.झो. सु.मंडळ, मुंबई



मुंबई नगर परिषद

डहाणू नगर परिषद

डहाणू रोड २२२३५४, २२४४६२. पालघर फोन नं - लिह्ला, ४०१६०२
website : www.dnp.org.in email-dmc.dahanu@gmail.com

दिनांक : ०७/०८/२०२४

फेर निविदा सुचना

मुख्याधिकारी, डहाणू नगर परिषद, डहाणू नगर परिषदेच्या संयुक्त विभागाकडील खालील कामासाठी शासनाकडील आवश्यक वर्गातील नोंदीपकृत ठेकेदाराकडून / सेवा पुरवठादाराकडून फेर ई-निविदा मागवित आहेत. सदर कामाचे नोंदीपकृत फॉर्म <https://www.mahatenders.gov.in> या संकेतस्थळावर दिनांक १५/०८/२०२४ रोजी सायं. ५.०० वाजेपर्यंत उपलब्ध राहणार आहेत.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदे सोबत भाववयाची मुक्ता अनामत
१	संगणक	डहाणू नगर परिषदेतील संगणक यंत्रणा अद्यावत व चालू स्थितीत ठेवणेकरिता विविध नविन साहित्य पुरवठा करून दुरुस्ती करणे व संगणकांची देखभाल दुरुस्ती करणे.	₹ २०००/-	₹. २०,०००/-

अटी व शर्ती :
१. सदर कामाच्या सविस्तर अटी व शर्ती <https://www.mahatenders.gov.in> या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

सही/-
(वैभव आवारे)
मुख्याधिकारी
डहाणू नगर परिषद



मुंबई नगर परिषद

डहाणू नगर परिषद

डहाणू रोड २२२३५४, २२४४६२. पालघर फोन नं - लिह्ला, ४०१६०२
website : www.dnp.org.in email-dmc.dahanu@gmail.com

दिनांक : ०७/०८/२०२४

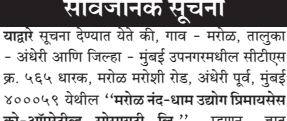
फेर निविदा सुचना

मुख्याधिकारी, डहाणू नगर परिषद, डहाणू नगर परिषदेच्या संयुक्त विभागाकडील खालील कामासाठी शासनाकडील आवश्यक वर्गातील नोंदीपकृत ठेकेदाराकडून / सेवा पुरवठादाराकडून फेर ई-निविदा मागवित आहेत. सदर कामाचे नोंदीपकृत फॉर्म <https://www.mahatenders.gov.in> या संकेतस्थळावर दिनांक १५/०८/२०२४ रोजी सायं. ५.०० वाजेपर्यंत उपलब्ध राहणार आहेत.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदे सोबत भाववयाची मुक्ता अनामत
१	संगणक	डहाणू नगर परिषदेतील संगणक यंत्रणा अद्यावत व चालू स्थितीत ठेवणेकरिता विविध नविन साहित्य पुरवठा करून दुरुस्ती करणे व संगणकांची देखभाल दुरुस्ती करणे.	₹ २०००/-	₹. २०,०००/-

अटी व शर्ती :
१. सदर कामाच्या सविस्तर अटी व शर्ती <https://www.mahatenders.gov.in> या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

सही/-
(वैभव आवारे)
मुख्याधिकारी
डहाणू नगर परिषद



मुंबई नगर परिषद

डहाणू नगर परिषद

डहाणू रोड २२२३५४, २२४४६२. पालघर फोन नं - लिह्ला, ४०१६०२
website : www.dnp.org.in email-dmc.dahanu@gmail.com

दिनांक : ०७/०८/२०२४

फेर निविदा सुचना

मुख्याधिकारी, डहाणू नगर परिषद, डहाणू नगर परिषदेच्या संयुक्त विभागाकडील खालील कामासाठी शासनाकडील आवश्यक वर्गातील नोंदीपकृत ठेकेदाराकडून / सेवा पुरवठादाराकडून फेर ई-निविदा मागवित आहेत. सदर कामाचे नोंदीपकृत फॉर्म <https://www.mahatenders.gov.in> या संकेतस्थळावर दिनांक १५/०८/२०२४ रोजी सायं. ५.०० वाजेपर्यंत उपलब्ध राहणार आहेत.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदे सोबत भाववयाची मुक्ता अनामत
१	संगणक	डहाणू नगर परिषदेतील संगणक यंत्रणा अद्यावत व चालू स्थितीत ठेवणेकरिता विविध नविन साहित्य पुरवठा करून दुरुस्ती करणे व संगणकांची देखभाल दुरुस्ती करणे.	₹ २०००/-	₹. २०,०००/-

अटी व शर्ती :
१. सदर कामाच्या सविस्तर अटी व शर्ती <https://www.mahatenders.gov.in> या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

सही/-
(वैभव आवारे)
मुख्याधिकारी
डहाणू नगर परिषद



मुंबई नगर परिषद

डहाणू नगर परिषद

डहाणू रोड २२२३५४, २२४४६२. पालघर फोन नं - लिह्ला, ४०१६०२
website : www.dnp.org.in email-dmc.dahanu@gmail.com

दिनांक : ०७/०८/२०२४

फेर निविदा सुचना

मुख्याधिकारी, डहाणू नगर परिषद, डहाणू नगर परिषदेच्या संयुक्त विभागाकडील खालील कामासाठी शासनाकडील आवश्यक वर्गातील नोंदीपकृत ठेकेदाराकडून / सेवा पुरवठादाराकडून फेर ई-निविदा मागवित आहेत. सदर कामाचे नोंदीपकृत फॉर्म <https://www.mahatenders.gov.in> या संकेतस्थळावर दिनांक १५/०८/२०२४ रोजी सायं. ५.०० वाजेपर्यंत उपलब्ध राहणार आहेत.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदे सोबत भाववयाची मुक्ता अनामत
१	संगणक	डहाणू नगर परिषदेतील संगणक यंत्रणा अद्यावत व चालू स्थितीत ठेवणेकरिता विविध नविन साहित्य पुरवठा करून दुरुस्ती करणे व संगणकांची देखभाल दुरुस्ती करणे.	₹ २०००/-	₹. २०,०००/-

अटी व शर्ती :
१. सदर कामाच्या सविस्तर अटी व शर्ती <https://www.mahatenders.gov.in> या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

सही/-
(वैभव आवारे)
मुख्याधिकारी
डहाणू नगर परिषद



मुंबई नगर परिषद

डहाणू नगर परिषद

डहाणू रोड २२२३५४, २२४४६२. पालघर फोन नं - लिह्ला, ४०१६०२
website : www.dnp.org.in email-dmc.dahanu@gmail.com

दिनांक : ०७/०८/२०२४

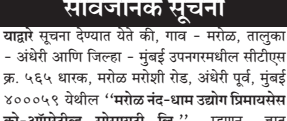
फेर निविदा सुचना

मुख्याधिकारी, डहाणू नगर परिषद, डहाणू नगर परिषदेच्या संयुक्त विभागाकडील खालील कामासाठी शासनाकडील आवश्यक वर्गातील नोंदीपकृत ठेकेदाराकडून / सेवा पुरवठादाराकडून फेर ई-निविदा मागवित आहेत. सदर कामाचे नोंदीपकृत फॉर्म <https://www.mahatenders.gov.in> या संकेतस्थळावर दिनांक १५/०८/२०२४ रोजी सायं. ५.०० वाजेपर्यंत उपलब्ध राहणार आहेत.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदे सोबत भाववयाची मुक्ता अनामत
१	संगणक	डहाणू नगर परिषदेतील संगणक यंत्रणा अद्यावत व चालू स्थितीत ठेवणेकरिता विविध नविन साहित्य पुरवठा करून दुरुस्ती करणे व संगणकांची देखभाल दुरुस्ती करणे.	₹ २०००/-	₹. २०,०००/-

अटी व शर्ती :
१. सदर कामाच्या सविस्तर अटी व शर्ती <https://www.mahatenders.gov.in> या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

सही/-
(वैभव आवारे)
मुख्याधिकारी
डहाणू नगर परिषद



मुंबई नगर परिषद

डहाणू नगर परिषद

डहाणू रोड २२२३५४, २२४४६२. पालघर फोन नं - लिह्ला, ४०१६०२
website : www.dnp.org.in email-dmc.dahanu@gmail.com

दिनांक : ०७/०८/२०२४

फेर निविदा सुचना

मुख्याधिकारी, डहाणू नगर परिषद, डहाणू नगर परिषदेच्या संयुक्त विभागाकडील खालील कामासाठी शासनाकडील आवश्यक वर्गातील नोंदीपकृत ठेकेदाराकडून / सेवा पुरवठादाराकडून फेर ई-निविदा मागवित आहेत. सदर कामाचे नोंदीपकृत फॉर्म <https://www.mahatenders.gov.in> या संकेतस्थळावर दिनांक १५/०८/२०२४ रोजी सायं. ५.०० वाजेपर्यंत उपलब्ध राहणार आहेत.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदे सोबत भाववयाची मुक्ता अनामत
१	संगणक	डहाणू नगर परिषदेतील संगणक यंत्रणा अद्यावत व चालू स्थितीत ठेवणेकरिता विविध नविन साहित्य पुरवठा करून दुरुस्ती करणे व संगणकांची देखभाल दुरुस्ती करणे.	₹ २०००/-	₹. २०,०००/-

अटी व शर्ती :
१. सदर कामाच्या सविस्तर अटी व शर्ती <https://www.mahatenders.gov.in> या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

सही/-
(वैभव आवारे)
मुख्याधिकारी
डहाणू नगर परिषद



मुंबई नगर परिषद

डहाणू नगर परिषद

डहाणू रोड २२२३५४, २२४४६२. पालघर फोन नं - लिह्ला, ४०१६०२
website : www.dnp.org.in email-dmc.dahanu@gmail.com

दिनांक : ०७/०८/२०२४

फेर निविदा सुचना

मुख्याधिकारी, डहाणू नगर परिषद, डहाणू नगर परिषदेच्या संयुक्त विभागाकडील खालील कामासाठी शासनाकडील आवश्यक वर्गातील नोंदीपकृत ठेकेदाराकडून / सेवा पुरवठादाराकडून फेर ई-निविदा मागवित आहेत. सदर कामाचे नोंदीपकृत फॉर्म <https://www.mahatenders.gov.in> या संकेतस्थळावर दिनांक १५/०८/२०२४ रोजी सायं. ५.०० वाजेपर्यंत उपलब्ध राहणार आहेत.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदे सोबत भाववयाची मुक्ता अनामत
१	संगणक	डहाणू नगर परिषदेतील संगणक यंत्रणा अद्यावत व चालू स्थितीत ठेवणेकरिता विविध नविन साहित्य पुरवठा करून दुरुस्ती करणे व संगणकांची देखभाल दुरुस्ती करणे.	₹ २०००/-	₹. २०,०००/-

अटी व शर्ती :
१. सदर कामाच्या सविस्तर अटी व शर्ती <https://www.mahatenders.gov.in> या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

सही/-
(वैभव आवारे)
मुख्याधिकारी
डहाणू नगर परिषद



मुंबई नगर परिषद

डहाणू नगर परिषद

डहाणू रोड २२२३५४, २२४४६२. पालघर फोन नं - लिह्ला, ४०१६०२
website : www.dnp.org.in email-dmc.dahanu@gmail.com

दिनांक : ०७/०८/२०२४

फेर निविदा सुचना

मुख्याधिकारी, डहाणू नगर परिषद, डहाणू नगर परिषदेच्या संयुक्त विभागाकडील खालील कामासाठी शासनाकडील आवश्यक वर्गातील नोंदीपकृत ठेकेदाराकडून / सेवा पुरवठादाराकडून फेर ई-निविदा मागवित आहेत. सदर कामाचे नोंदीपकृत फॉर्म <https://www.mahatenders.gov.in> या संकेतस्थळावर दिनांक १५/०८/२०२४ रोजी सायं. ५.०० वाजेपर्यंत उपलब्ध राहणार आहेत.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदे सोबत भाववयाची मुक्ता अनामत
१	संगणक	डहाणू नगर परिषदेतील संगणक यंत्रणा अद्यावत व चालू स्थितीत ठेवणेकरिता विविध नविन साहित्य पुरवठा करून दुरुस्ती करणे व संगणकांची देखभाल दुरुस्ती करणे.	₹ २०००/-	₹. २०,०००/-

अटी व शर्ती :
१. सदर कामाच्या सविस्तर अटी व शर्ती <https://www.mahatenders.gov.in> या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

सही/-
(वैभव आवारे)
मुख्याधिकारी
डहाणू नगर परिषद